

ITEM NO.101

COURT NO.1

SECTION III-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No. 1773/2002

TALAT FATIMA HASAN THROUGH HER CONSTITUTED  
ATTORNEY SH. SYED MEHDI HUSAIN

Appellant

VERSUS

NAWAB SYED MURTAZA ALI KHAN (D) BY LRS & ORS.

Respondents

(IA No. 4/2017 - APPLICATION FOR DIRECTIONS, IA No. 66580/2018 -  
APPROPRIATE ORDERS/DIRECTIONS, IA No. 5/2017 - EXEMPTION FROM  
FILING O.T., IA No. 66582/2018 - EXEMPTION FROM FILING O.T. and IA  
No. 3/2014 - INTERVENTION APPLICATION)

WITH

C.A. No. 4012/2002 (III-A)

CONMT.PET.(C) No. 1079/2018 in C.A. No. 1773/2002 (III-A)

(IA No.66085/2018-EXEMPTION FROM FILING O.T.)

Date : 11-07-2019 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE DEEPAK GUPTA  
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Appellant

Mr. Sudhir Chandra, Sr. Adv.  
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Mr. Gaurav Ghosh, Adv.  
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Mr. Rudra Dutta, Adv.

Mr. Satish Vig, AOR

Mr. Ranbir Singh Yadav, AOR

For Respondents/  
Applicants

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Mr. D.N. Goburdhan, AOR  
Mr. Tarun Gupta, AOR

Mr. Imran Ali, Adv.  
Ms. Puja Sharma, Adv. (AOR)

UPON hearing the counsel the Court made the following

O R D E R

Hearing concluded.

Judgment reserved.

(Deepak Guglani)  
Court Master

(Anand Prakash)  
Court Master